

1	2	3
11.	Madhya Pradesh	22
12.	Maharashtra	22
13.	Odisha	20
14.	Rajasthan	33
15.	Tamilnadu	1
16.	Telangana	10
17.	Uttar Pradesh	41
18.	Uttarakhand	6
19.	West Bengal	14
20.	Assam	6
21.	Tripura	1
22.	Chandigarh	1
23.	Dadra and Nagar Haveli	1
24.	Daman and Diu	2
25.	Delhi	11
26.	Puducherry	3
TOTAL		325

Creating credible data on inter-state migrants

106. DR. R. LAKSHMANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government is still facing great difficulty in creating credible data on inter-State migrants, which poses serious constraint in framing an effective policy;

(b) if so, details thereof;

(c) whether Government has any proposal to form/formulate robust mechanism to monitor inter-State labour migrants and create a credible data in this regard;

(d) if so, the details thereof; and

- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (e) In Order to safeguard the interest of the Migrant workers, the Central Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 which, inter alia, provides for registration of certain establishments employing Inter State Migrant Workers, licensing of contractors etc. by the appropriate Government. Workers employed with such establishment are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc. Registers and records are to be maintained giving particular of the Inter-State Migrant Workers, the nature of work performed by such workmen, the rates of the wages paid to the workmen etc. Every principal employer and every contractor is to keep exhibited within the premises of the establishment where the Inter-State Migrant Workmen is employed, notices in the prescribed form containing the particulars about the hours of work, nature of work etc.

Shram Suvidha Portal

107. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has launched Shram Suvidha Portal;
- (b) if so, the details thereof along with the objectives for launching the portal;
- (c) whether the portal will reduce compliance under various labour laws by entrepreneurs; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) Shram Suvidha Portal, launched by the Government on 16.10.2014, caters to four major Organisations under the Ministry of Labour & Employment, namely Office of Chief Labour Commissioner (Central), Directorate General of Mines Safety, Employees' Provident Fund Organization and Employees' State Insurance Corporation. The main features of the Portal are as follow:-

- Allotment of Unique Identity *i.e.* Labour Identification Number (LIN) for effective, efficient and real-time governance in Labour Administration